

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 21(ND)2016**  
**CA. NO.**

**CORAM:**

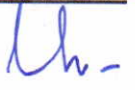
**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2016**

**NAME OF THE COMPANY:** M/s. Sh. Rajesh Negi and Ors. V/s. M/s. Three R Construction  
Solution Pvt. Ltd. & ors.

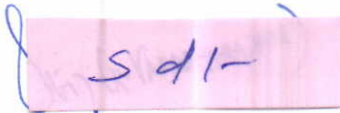
**SECTION OF THE COMPANIES ACT: 397/398**

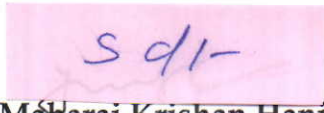
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
01.	Sanjiv Kumar	Adv	Petitioner	

**ORDER**

Learned counsel for the petitioner is present. Ms. Shruti Verma has appeared on behalf of the learned counsel for the respondent. She seeks and is given one week's time as last chance for filing the reply. The learned counsel shall provide a copy of the reply to the learned counsel for the petitioner within the same time. Rejoinder, if any, shall be filed by the learned counsel for the petitioner within a period of one week thereafter.

List on 02.11.2016.

  
**(R.Varadharajan)**  
**Member (Judicial)**

  
**(Mahharaj Krishan Hanjura)**  
**Member (Judicial)**